SHRI A. M. THOMAS: After all the new Act came into force only on 12th September 1962, so that it will take some time when actual cases come from the various State Governments.

SHRI R. S. KHANDEKAR: There seems to be no urgency and the Government of India modified this Act for no reason, because it is now six months and Government has not taken any steps regarding acquisition of land.

SHRI A. M. THOMAS: Acquisition of land, whether for the purpose of the Central Government or of the State Government, is being done by the officers of the State Government, the Collectors etc. at the level and we have addressed the various State Governments State Governments will take some time to get the information from the various Collectors. There is no avoidable delay on the part of the Central Government in this matter

Shri R. S. KHANDEKAR: The hon. Minister has mentioned about the difficulties of the State Governments. May I know what is the difficulty for the Central Government? May I know whether they will require time for collecting that information also?

SHRI A. M. THOMAS: As far as the Central Government is concerned, the actual acquisition is being done by the Collectors. So we have called for the information. When received, it will be placed on the Table of the House.

SHRI ARJUN ARORA: May I know if the validity of this Act has been challenged in the Supreme Court, and whether the Government will await the verdict of the Supreme Court before taking any action under the Act?

SHRI A. M. THOMAS: I am not aware of the amended Act having been challenged.

SCRUTINY OF REVENUE OF INDIAN AIR-LINES CORPORATION

*343. SHRI DAHYABHAI V. PATEL: Will the Minister of Transport AND COMMUNICATIONS be pleased to state:

- (a) whether any effort has been made by Government to scrutinise the revenues of the Indian Airlines Corporation to find out how much of it is paid by (i) Business men travelling on Company accounts; (ii) Government Officers travelling on Government expenses; and (iii) Foreign Tourists; and
- (b) if not, whether a survey and study of all this will be made to ascertain the real position and working of the Company?

THE DEPUTY MINISTER IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI AHMED MOHIUDDIN): (a) and (b) A survey is being made to collect information about the composition of passenger traffic moving on the Corporation's services.

Shri DAHYABHAI V. PATEL: May I know how long this survey is likely to take? Will the hon. Minister assure us that he will be pleased to give the information asked for in this question or lay a statement on the Table of the House?

SHRI AHMED MOHIUDDIN: The survey has just started. I cannot say how long it will take and how reliable it will be, because it will be very difficult to ascertain this information from the public. As far as giving this information to the House is concerned, I hope the hon. Member will put in a question after six months.

SHRI A. B. VAJPAYEE: After six months?

Mr. CHAIRMAN: Yes. That is clear enough.

SHRI DAHYABHAI V. PATEL: Is that how the Government works in this emergency?

Mr. CHAIRMAN: emergency in this.

SHRI A. D. MANI: Whatever time the Minister may take for collecting information on this subject, I would request him to give information immediately of the percentage of fares realised on governmental account to the total revenue, because the suspicion is that the bulk of the revenue of the Indian Airlines Corporation is derived from Government officers travelling on the Airlines. want the percentage of Government travel to the total passenger revenue of the Corporation.

SHRI AHMED MOHIUDDIN: I have said that the figures are not available, and to collect information from a large number of departments and Min.stries, as the hon. Member's intention is to include even the State Governments, is not easy; it is not an easy job to collect information from all the departments concerned, and a simple system has been adopted to collect information. I hope some information will be available.

SHRI SYED AHMAD: I do not see why it should be difficult to find out whether the travellers were Government servants or otherwise.

SHRI JAGJIVAN RAM: We have introduced a system, and some hon. Members might have noticed that on the trunk routes the I.A.C. gives a card to every passenger to fill certain information. It is entirely in the hands of the passengers as to how correct information they give. Therefore, the Deputy Minister has remarked that we are collecting the information. We cannot be sure how reliable it will be. It may take some time before we have some sort of information on this point, and when it is received, certainly we can make it available to the hon, Members of House.

SHRI A. M. TARIQ; With all respect to the hon. Deputy Minister and the hon. Minister, I do not think there is such difficulty to find out the infor-

There is no | mation. Firstly, there are only a few Government officials who are supposed to get permission to fly. Every officer and every Government servant are not entitled to fly. Secondly, these Government officers pay money in advance and purchase ticket. On Government account we do not give them any money. I do not think there is any difficulty to find out it will not take much time. According to their T.A. and D.A. bills you can easily find it out. Also there are your vouchers because they do not pay money, they only sign couchers on behalf of the Ministry.

> MR. CHAIRMAN: These are encouraging remarks.

> SHRI A. M. TARIQ: These are remarks meant to explain. I would like to know how much time it will take to find out how much money we have spent on these officials.

> SHRI AHMED MOHIUDDIN: sources of information mentioned by the hon Member themselves how difficult it is to get information through those sources, to collect all that information from the advances given or the T.A. bills submitted and so on. My senior colleague has just state the method which has been adopted. Whatever information is available from that particular method will be made available.

> SHRI DAHYABHAI V. PATEL: was asking whether it is not possible for Government to let us know the number of foreign tourists who come. Generally they come with a round trip ticket or they use their coupons for their trips in India, and it should be an easy thing to ascertain that these are foreign tourists and these are Indian travellers, and then from the Indian travellers to classify them between those who are Government servants and those who are non-Government servants. It would not be at all difficult. And from Government servants it would be easy to separate those who are Ministers and those who are other Government servants.

MR CHAIRMAN: You cannot find out from an Indian name whether he is a Government servant or not. For instance, Zakir Husain may be Government servant or may not be one.

SHRI DAHYABHAI V. PATEL: can be found from the method of payment for the ticket. There is the Accounts Officer of the Indian Airlines. It is an easy thing to do that.

SHRI K. SANTHANAM: Would it not be possible to instruct the Airlines Corporation itself to have a proper column in its registers which will be filled according to the categories of persons who are travelling, so that in future this information will be available?

SHRI JAGJIVAN RAM: That may be introduced, but that will give only the nationality of the passengers. So far as the foreign travellers are concerned, even there though we may know the nationality, it is very difficult to say at first hand whether he is a foreign tourist or he is a foreign executive serving in some industry or serving in some form in this country. So some information will have to be collected on that point also. Simply by nationality you cannot say that he is a foreign tourist.

MILK SUPPLY IN DELHI

*344. Shri PANNALAL SARAOGI: Will the Minister of FOOD AND AGRI-CULTURE be pleased to state:

- (a) whether it is a fact that the milk supplied by Government in Delhi is not pure;
- (b) if so, what are the reasons therefor; and
- (c) how much of imported milkpowder is mixed every day?

THE DEPUTY MINISTER IN MINISTRY OF FOOD AND AGRICUL-TURE (Sv A M THOMAS): (a) No.

- (b) Does not arise.
- (c) Normally buffalo/cow milk does not contain any milk powder; but a small quantity is added occasionally to tone up solids-not-fat content of milk to bring this to the higher specifications adopted by the Scheme. The total quantity of skim milk powder thus used during January, 1963 was 0.82 ton. The quantity of milk sold of all kinds, including toned milk, was about four million litres, weighing nearly 4,400 tonnes.

SHRI PANNALAL SARAOGI: Is it not a fact that the Delhi Milk Scheme invited tenders for milk powder about six months back for the supply of milk powder?

SHRI A. M. THOMAS: They would have called for tenders. What is wrong in it?

SHRI PANNALAL SARAOGI: they had called for tenders, it might have been for the purpose of mixing pure milk with milk powder.

SHRI A. M. THOMAS: Sir, I have already stated that some milk powder is occasionally added to upgrade the quality of the milk to comply with the specifications that have been laid down by the Delhi Milk Scheme. For instance, the fat content in buffalo's milk, as prescribed by the Prevention of Food Adulteration Act, is 6 per cent, but we sell it at a fat content of 6.3 per cent. And for solids-not-fat, the percentage under the Prevention of Food Adulteration Act is 9, but we sell it at 9.2 per cent. So, occasionally to upgrade the quality of milk, we will have to add some milk powder.

MR CHAIRMAN: Some milk is pure, some milk is purer.

SHRI DAHYABHAI V. PATEL: May I know whether it is a fact that the milk supplied by the Milk Scheme is a mixture of all available milk-butfalo's milk, cow's milk and goat's milk-and it is mixed and sold to the public?